

(ख) डेनेदारी-से-सडक संबंधी निर्माण कार्यों पर सभी बिटूमन ब्रूशों का उपयोग किया और डेनेदारो से तदनुसार वसूलिया की जा रही है।

(ग) उर्रोक्त (क) तथा (ख) को देखने हुए प्रश्न नहीं उठता।

Export to Oil-rich countries at concessional price

3613 SHRI K LAKKAPPA
SHRI P M MEHTA

Will the Minister of FOREIGN TRADE be pleased to state

(a) whether in a bid to give a new direction to its export promotion drive India has offered to sell its goods at concessional prices to some of the oil rich countries of the Persian gulf on the clear understanding that the latter can re-export them at higher price,

(b) to what extent this decision will help India, and

(c) the names of the countries to which this offer has been made and their reaction?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) (a) to (c). We have been exploring various ways and means for increasing our exports. In the West Asian region, one of the main hurdles, which we have been facing is the inability of some of these countries to pay for their imports in foreign exchange. At the same time, there are some rich countries like Libya, Kuwait and Abu Dhabi in the region who have all the free foreign exchange to spare. In these circumstances, we have been endeavouring to explore whether any of these countries could buy some of our goods against free foreign exchange and then dispose them off to their neighbouring

Arab countries at terms mutually agreed upon amongst themselves. So far this plan is only in exploratory stages

Decision to buy Urea and liquid Ammonia from Kuwait.

3614 SHRI PAMPAN GOWDA Will the Minister of FOREIGN TRADE be pleased to state

(a) whether India had decided to buy Urea and liquid Ammonia from Kuwait in 1973-74 and

(b) if so the terms of agreement reached between the two countries in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) (a) and (b). As regards Urea Fertilizer, the Kuwaiti Delegation which visited New Delhi recently indicated the availability of about 150,000 tonnes annually with effect from July 1973. We are interested in this Urea availability indicated by the Kuwaiti side but no agreement as such has been signed so far.

Regarding Ammonia from Kuwait, negotiations are in the final stages and an agreement in this respect is expected to be concluded in the near future.

Construction of buildings for the Offices of Collectorate of Central Excise, Patna

3615. SHRI RAMAVATAR SHASTRI:

SHRI BHOLA MANJHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Collector, Central Excise, Patna Collectorate had purchased pieces of land some years ago

at Purnea, Mauzaffarpur, Chapra, Hajipur, Singhara, Dumka, Raneganj, Banmankhi, Sarshi, Patevour, Raxaul, Joghani, Dhanbaba and Patna Airport;

(b) if so, the reasons why after a lapse of long period, Government have not been able to construct buildings thereon and by what time the construction will be completed, and

(c) whether residential quarters are going to be constructed at any of these places and if so, at which places and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir, except that a part of land at Raxaul came in possession of the Department in 1972 only.

(b) and (c). The construction activity remained suspended during the period of emergency declared following the Chinese aggression and also due to financial stringency. This activity has since been revived and the Collector has already been asked to submit specific proposals for construction of both office and residential buildings where land is owned by the Department. Proposals already made by the Collector in respect of two stations are under consideration

Setting up of Regional Councils of Joint Consultative Machinery in Income-Tax Department

3616. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Board of Direct Taxes have made repeated requests to Income-tax employees Federation to cooperate in setting up the Regional Councils of the Joint Consultative Machinery at Commissioners of Income-tax level in all the Commissioner's charges;

(b) whether some of the Associations/Union of Income-tax employees are insisting on the Commissioners to set up Regional Council of the Joint Consultative Machinery without referring the matter to the Federation; and

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). (a) No such requests have been made by Central Board of Direct Taxes to the Income-tax Employees Federation. Instructions were issued only to the Commissioners of Income-tax for formation of Regional Councils in their charges under the Joint Consultative and Compulsory Arbitration Scheme in consultation with the Federation for nomination of representatives on Staff-side on these Councils,

(b) and (c) The information is being collected and will be laid on the Table of the House.

Promotions/Confirmation of Staff Working in Income-Tax Department on the Basis of Confidential Reports

3617. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) whether the Departmental Promotion Committee of Income-tax Department, Delhi proposes to consider eligible officials for promotion/confirmation to the post of L.D.Cs., U.D.Cs. Head Clerks and Supervisors strictly on the basis of the principle followed by the Departmental Promotion Committees of 1969 and 1970;

(b) whether Commissioner of Income-tax, Delhi has assured the Delhi Income-tax Non-Gazetted Staff Association that there would be no supercession in the ensuing Departmental Promotion Committee; and